

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH      REPORTS  
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
(Fifth Lok Sabha)

FORTY-SECOND REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-second Report.

2. The Committee met on the 23rd July, 1974 for examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1974 (*Amendment of articles 101, 102, etc.*) by Shri Priya Ranjan Das Munsi.
- (2) The Constitution (Amendment) Bill, 1974 (*Amendment of article 75*) by Shri Bibhuti Mishra.
- (3) The Constitution (Amendment) Bill, 1974 (*Amendment of articles 101 and 190*) by Dr. Karni Singh.
- (4) The Constitution (Amendment) Bill, 1974 (*Amendment of article 297*) by Shri Madhu Limaye.

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1974 (*Amendment of articles 101, 102 etc.*) by Shri Priya Ranjan Das Munsi.

The Bill seeks to amend, *inter alia*, article 102 of the Constitution with a view to add some more disqualifications for being chosen as, and for being, a Member of Parliament, such as (i) practising a profession or employment with an individual or institution; (ii) joining a political party or group other than the one on whose ticket a Member is elected; and (iii) not attending any meeting of a Parliamentary Committee for one year to which the Member is nominated or elected.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1974 (*Amendment of article 75*) by Shri Bibhuti Mishra.

The Bill seeks to amend article 75 of the Constitution with a view to provide that a person who has held office as a Minister for two terms shall not be appointed a Minister and that the salary of a Minister, including the rental value of the furnished residence, shall not exceed one thousand five hundred rupees per mensem.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1974 (*Amendment of articles 101 and 190*) by Dr. Karni Singh.

The Bill seeks to amend articles 101 and 190 of the Constitution with a view to provide for recall of a Member of either House of Parliament or of a State Legislature by a majority of electors in such manner as Parliament may by law provide.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1974 (Amendment of article 297) by Shri Madhu Limaye.

The Bill seeks to amend article 297 of the Constitution with a view to provides that (i) the foreshore lands in the areas of major ports, shall vest in the Union; (ii) the lands reclaimed in major port areas after 20th January, 1950 shall revert to the Union; (iii) a reasonable enjoyment of the foreshore is guaranteed to the citizens; and (iv) the reclamations of foreshore and seaface development shall be regulated by law made by Parliament.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

#### Recommendation

5. The Committee recommend that Sarvashri Priya Ranjan Das Muni, Bibhuti Mishra, Dr. Karni Singh and Shri Madhu Limaye be permitted to move for leave to introduce their Constitution (Amendment) Bills.

G. G. SWELL,

*Chairman,*

*Committee on Private Members' Bills  
and Resolutions.*

New Delhi;

July 23, 1974.

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